

12.24 hrs.

## PAPERS LAID ON THE TABLE

## COAL MINES (ADVISORY BOARD) RULES

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMAR-MANGALAM): I beg to lay on the Table a copy of the Coal Mines (Advisory Board) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 166(E) in Gazette of India dated the 12th March, 1973, under sub-section (3) of section 16 of the Coal Mines (Taking Over of Management) Ordinance, 1973. [Placed in Library. See No. LT-4646/73].

## COPY OF "AN APPROACH TO SCIENCE &amp; TECHNOLOGY PLAN"

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of "An Approach to the Science and Technology Plan" (Hindi and English versions). [Placed in Library. See No. LT-4647/73].

ANNUAL REPORT ON COMPANIES ACT,  
1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies

Act, 1956, for the year 1971-72, under section 638 of the said Act. [Placed in Library. See No. LT-4648/73].

REPORT OF COMPTROLLER & AUDITOR  
GENERAL APPROPRIATION ACCTS. OF  
DEFENCE SERVICES FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1971-72. Union Government (Defence Services), under article 151(1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1971-72 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-4649/73].

STATEMENT Re. GOVT. ASSURANCES IN  
LOK SABHA & ANNUAL REPORT OF BHARAT  
ELECTRONICS FOR 1971-72

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

	Fourth Lok Sabha	
(i)	Statement No. XXIX	Seventh Session, 1969
(ii)	Statement No. XXVIII	Eighth Session, 1969
(iii)	Statement No. XXVI	Ninth Session, 1969
(iv)	Statement No. XXIX	Tenth Session, 1970
(v)	Statement No. XVIII	Eleventh Session, 1970
(vi)	Statement No. XIX	Twelfth Session, 1970
	Fifth Lok Sabha	
(vii)	Statement No. X	First Session, 1971
(viii)	Statement No. XX	Second Session, 1971
(ix)	Statement No. XII	Third Session, 1971
(x)	Statement No. XI	Fourth Session, 1972
(xi)	Statement No. V	Fifth Session, 1972
(xii)	Statement No. III	Sixth Session, 1972
(xiii)	Statement No. I	Seventh Session 1973

[Placed in Library see No. LT-4650/73]

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Bharat Electronics Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No. LT-4651/73].

**12.24½ hrs.**

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Andhra Pradesh Appropriation (Vote on Account) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Andhra Pradesh Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1973 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Orissa Appropriation (Vote on Account) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 28th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."